

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.22
C.P.(IB)/205(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on ..26/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Prasanta Kumar Mohanty, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajesh Bohra & Ms. Sangeeta Bohra, Advocates

For the Respondent : Mr. Raju Kothari, Advocate for State Bank of India.

ORDER

No one appeared on behalf of Oriental Bank of Commerce, Corporation Bank, and International Asset Reconstruction Company Pvt. Ltd, in spite of the service of notice.

The matter stands adjourned to 27.09.2022

-SD-

-SD-

[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)

[MADAN B GOSAVI]
MEMBER (JUDICIAL)